

SECTION XVII

MATTER FOR : 21.4.2017
R/COURT NO. 1
ITEM NO. 8

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 7381 OF 2013

Arif Pall & Ors.

...Appellant

VERSUS

Bijay Kumar Sarawagi & Ors.

...Respondents

OFFICE REPORT

The matter above mentioned was listed before the Ld. Registrar Court on 26th July, 2016, when the following order was passed:-

"Respondent nos. 1,3 to 6 and 8 are duly represented. Application for substitution of legal representatives of deceased respondent no. 2 is to be listed before the Hon'ble Judge in Chambers. Await orders. List again on 27.09.2016."

It is submitted that application for substitution of deceased Respondent no.2 has been allowed vide Order dated 25.10.2016 of Hon'ble Judge-in-Chamber and Respondent no. 2(i) to 2(iv)were brought on record and cause title has been amended. But counsel for the appellant has not taken steps for to serve on respondent no. 2(i) to 2(iv) so far, despite Registry letter dated. 06.02.2017

There are eight respondents in the matter. Respondent Nos. 1,3,5,6 & 8 are represented through Mr. Ashok Mathur, Advocate. Mr. Ashok Mathur, Advocate has also filed vakalatnama on behalf of respondent no. 4 which is executed by power of attorney holder of Respondent no. 4 but he has not filed copy of power of attorney,so far. Respondent no. 7 is deleted vide order ated 18.07.2016 of Hon'ble Judge-in-Chamber.

Service on Respondent no. 2(i) to 2(iv) is incomplete and Mr. Ashok Mathur,Advocate has not filed copy of power of attorney for Respondent no. 4, so far.

The matter above-mentioned is listed before the Ld. Registrar Court with this Office Report.

Dated this the 20th day of April, 2017

ASSISTANT REGISTRAR

Copy to : Mr. T. Mahipal, Advocate
Mr. Ashok Mathur, Advocate

ASSISTANT REGISTRAR